

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 734 of 2014

Md. Shamsheer Ali Appellant
Versus
The State of Jharkhand Respondent

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant : Mr. Nikhilesh Kr. Chatterjee, Adv.
For the State : Mrs. Nehala Sharmin, APP

Order No. 10/Dated: 08th July, 2020

Hearing of this criminal appeal has been convened and conducted through Video-Conferencing.

Heard Mr. Nikhilesh Kr. Chatterjee, the learned counsel for the appellant and Mrs. Nehala Sharmin, the learned APP for the State.

Judgment reserved.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)

R.K.